

FORM NO. 21

(See rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ~~Lucknow~~ BENCH

OA / ~~TA / RA / CP / MA / PT~~ ~~.....~~ of 20.....

22 | 90

Mangal Singh..... 2290..... Applicant(S)

Versus

name of India.....Respondent(S)

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Certified that the file is complete in all respects.

B.C. Filed weeded & disinfected

22/8/2012

Signature of S.O.

16/10/2027
Royer

Signature of Deal. Hand

ANNEXURE - A

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH LUCKNOW

INDEX SHEET

CAUSE TITLE O.A. 22 of 1990 (U)

Name of the parties _____

Mangal Singh _____

Applicant.

Versus.

Union of India _____

Respondents.

Part A.B.C.

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CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

(A1)

101-82

Deputy Registrar (S)

Registration No. 22 of 19~~8~~9065.

APPLICANT(S)

Mangal Singh

RESPONDENT(S)

U. 16 L

Particulars to be examined

Endorsement as to result of examination

1. Is the appeal competent ? Y
2. a) Is the application in the prescribed form ? Y
- b) Is the application in paper book form ? Y
- c) Have six complete sets of the application been filed ? Y
3. a) Is the appeal in time ? Y
- b) If not, by how many days it is beyond time ? Y
- c) Has sufficient cause for not making the application in time, been filed ? Y
4. Has the document of authorisation Vakalatnama been filed ? Y
5. Is the application accompanied by B.D./Postal Order for Rs. 50/- Y
6. Has the certified copy/copies of the order(s) against which the application is made been filed ? Y
7. a) Have the copies of the documents relied upon by the applicant and mentioned in the application, been filed ? Y
- b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ? Y
- c) Are the documents referred to in (a) above neatly typed in double space ? Y
8. Has the index of documents been filed and pagging done properly ? Y
9. Have the chronological details of representation made and the outcome of such representation been indicated in the application ? Y
10. Is the matter raised in the application pending before any court of Law or any other Bench of Tribunal ? Y

(A)

<u>Particulars to be Examined</u>	<u>Endorsement as to result of examination</u>
11. Are the application/duplicate copy, spare copies signed ?	Y
12. Are extra copies of the application with Annexures filed ?	Y
a) Identical with the Original ?	
b) Defective ?	
c) Wanting in Annexures	
Nos. _____ pages Nos. _____	
13. Have the file size envelopes bearing full addresses of the respondents been filed ?	No
14. Are the given address the registered address ?	Y
15. Do the names of the parties stated in the copies tally with those indicated in the application ?	Y
16. Are the translations certified to be true or supported by an Affidavit affirming that they are true ?	NA
17. Are the facts of the case mentioned in item no. 6 of the application ?	Y
a) Concise ?	
b) Under distinct heads ?	
c) Numbered consecutively ?	
d) Typed in double space on one side of the paper ?	
18. Have the particulars for interim order prayed for indicated with reasons ?	Y NO
19. Whether all the remedies have been exhausted.	Y

dinesh,

Serial number of order and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
122.00 20.2.90	No Smt. Adi. to 20.2.90 Hon'ble Mr. K. Obayya, A.M. Hon'ble Mr. J.P. Sharma, J.M.	OR Brief copy + to 3 or D. chandru 8/3
	Admit. Issue notice to respondents to file counter within four weeks to which the applicant may file rejoinder within two weeks thereafter. List for orders on 23.4.90.	
See original order on Mem. Petition	J.M. A.M. rrm/	612 D. Chandra takes notices on behalf of O.S. 23.3.90 No reply b/c S.P.O. 19/4/90

23/4/90

Hon. Mr. D.K. Agrawal, T.M.
Hon. Mr. K. Obayya, A.M.

Shs. A.K. Chaturvedi, for the applicant and Shs. D. Chandra, for the oppn-2 are present.
No one appears for oppn-143.
The learned counsel for the oppn-2 wants time to file counter affidavit.
Allowed. Let, Counter, be filed within 6 weeks hereof and rejoinder, if any, be filed within 2 weeks thereafter.

list it for hearing on 4/12/90

A.P.

D.D.
J.M.

inesh

4.12

No settled Adi to 11/1/91

11/1/91

No settled Adi to 30.1.91

(P)

OA 22/90

13/8/91

Per. Mr. Justice K. Path, V.C.
Per. Mr. A. Obeyya, A.M.

Dr Dixit Chandra appearing on behalf of respondents files an application for three months' time to file Compts affidavit. In the supporting affidavit, it is stated that the case of the applicant has been referred to the Ministry of Defence for release of the vacancy in the applicant's favour but the decision of the Ministry is awaited. Shri A.K. Chaturvedi appearing for the applicant says that the motion for release of the vacancy in favour of the applicant justifies the applicant's claim for appointment as LDC. In view of the appointment of the person immediately below him in the select list as such. In the circumstances, the respondents are given the last opportunity of filing the Compts affidavit within one month from today. The case be put up on 18/9/91, when it ^{may} be disposed of finally.

P
A.M.

P
V.C.

Received of judgment
Mangal Singh
3.1.91

Delivered today
18.9.91 A.M.

Hon'ble Mr. Justice U.C. Divatpura V.C.
A.M. Mr. A.P. Gorla A.M.

Judgment delivered today

2

A.M.

V.C.

(A5)

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

CIRCUIT BENCH

LUCKNOW

O.A.No.22/90

Mangal Singh

Applicant

versus

Union of India & others

Respondents.

Hon. Mr.Justice U.C.Srivastava, V.C.

Hon. Mr.A.B.Gorthi, Adm. Member.

(HON'BLE MR.JUSTICE U.C. SRIVASTAVA, V.C.)

An affidavit has been filed by the respondents made that and statement the appointment letter for the post of L.D.C. at Lucknow has been issued. He has also been posted and letter has been issued by Chief Engineer to the applicant.

2. The grievance of the applicant is that he was at serial No. 1 but the person at serial No. 2 was appointed. According to the respondents the applicant was overage. The respondents did not take into consideration that he was a member of Scheduled Caste community and he was treated as general candidate. There was no occasion to deprive him on this ground. Accordingly this application deserves to be allowed and the respondents directed to appoint the applicant from the date Shri Basant Kumar was appointed but notionally, till the date he joins. The applicant will be allowed to join the post next week.

transcript
A.M.

lin
V.C.

Lucknow Dated: 18.9.91

Central Administrative Tribunal
Circuit Bench Lucknow
Date of Filing 10-1-90
Date of Receipt 10-1-90
Deputy Registrar (J)
AB

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH AT LUCKNOW

O.A. No. 21 of 1990(L)

Mangal Singh

... Applicant

Versus

Union of India & others

... Respondents

I N D E X

1. Memo of Application 1-7
2. Annexure No. 1 8
Copy of order dated 7th July, 1988
3. Bank Draft/Postal order No. 62409832
Dated 18-1-90, for Rs 50/- only.
4. Vakalatnama

Noted for

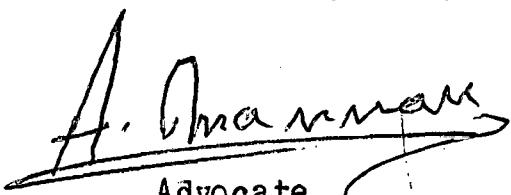
12.2.90

Attulam
18-1-90

Place: Lucknow

Dated: 18-1-90

Raju/-


A. Manmohan
Advocate,
Counsel for the applicant

ST
10/1/90

Central Administrative Tribunal
Circuit Bench Lucknow
Date of Filing 10-1-80
Date of Receipt by Past...
(R)

Deputy Registrar(J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH AT LUCKNOW

O.A. No. 21 of 1990 (L)

Mangal Singh,
Aged about 32 years,
Son of Sri Paday Lal,
R/o H.No. 72/73, Topkhana Bazar,
Dilkusha, Lucknow.

... Applicant

Versus

1. Union of India through its Secretary,
Department of Defence,
New Delhi.
2. Chief Engineer,
Engineering Branch,
Central Command Headquarters,
Lucknow.
3. Engineer-in-Chief,
Army Headquarters
New Delhi.

... Respondents

APPLICATION UNDER SECTION 19
OF THE TRIBUNALS ACT 1985.

DETAILS OF APPLICATION

1. Particulars of the order against which the application is made;

The above said application is being preferred before this Hon'ble Tribunal against the impugned order No. 910126/21/MS/6/EIC(1) dated 7th July, 1988 passed by Chief Engineer,

Mangal Singh

(2)

Engineering Branch, Headquarters of the Central Command, Sadar Bazar, Lucknow through which the Applicant was informed that although he was at sl. no. 1 on "Reserve list" (S.C.) but since he was overage, the person who was at sl.no. 2 in the same list has been appointed. A copy of the same order dated 7th July, 1988 is annexed herewith as ANNEXURE No. 1 to this application.

2. Jurisdiction of the Tribunal;

That the matter relates to the appointment of the petitioner on the post of L.D.C. under the Opposite Party No. 2 at Lucknow on the basis of his selection at sl. no. 1 amongst Scheduled Caste candidates and the denial by the Opp. Party to appoint the petitioner, the Lucknow bench of the Central Administrative Tribunal has jurisdiction to deal with the application and it so declared by the applicant.

3. Limitation;

The last representation submitted by the petitioner is dated 1.8.1989 made to the Engineer-in-Chief, Army Headquarters, New Delhi has not yet disposed off. Hence the present application is within limitation under section 21 of the Central Administrative Act, 1985.

Mangal Singh

4. Facts of the case;

1. That the applicant belongs to Scheduled Caste Community. He was registered in the

(A)

(3)

Employment Exchange, Lucknow since 1980. He was in search of employment.

2. That the names of the suitable candidates were called from the Employment Exchange, Lucknow by the Opposite Party No. 2 for selection for the post of L.D.C. in the Civilians establishment of the Army at the Headquarters of the Central command Lucknow.

3. That the applicant was called for written test and interview and he appeared in the test as well as in the interview from 1st June, 1987 to 3rd June, 1987. The Educational Certificates including the certificate of Scheduled Caste were examined also ~~at~~ the time of Interview.

4. That the petitioner was selected and he was at sl. no. 1 amongst the reserve category candidates.

5. That to the utter surprise of the petitioner that he was not appointed instead another reserve category candidate Sri Basant Kumar was appointed In May, 1988 as L.D.C. by the Opposite Party No. 2. Sri Basant Kumar was at sl. no. 2 in the same select list referred above.

Mangal Singh

6. That the applicant made representation on 16th May, 1988 to the Opposite Party No. 2 and then made several reminders but ultimately he received a reply from the Opposite Party No. 2 dated 7th July, 1988 in which this position was

(4)

admitted that the petitioner was at sl. no. 1 in the select list of the reserve category candidates while Sri Basant Kumar was at sl. no. 2 who has been appointed. A flimsy ground was raised that the petitioner was over age which is wholly incorrect and baseless as in the letter dated 7th July, 1988 it has also been mentioned that the applicant will be accommodated in the next vacancy. A copy of this letter of the Opp. Party No. 2 dated 7th July, 1988 is already annexed herewith as Annexure no. 1 to this application.

7. That the date of birth of the petitioner according to the High School Certificate is 4th July, 1957 and at the time of application and selection the petitioner was within the upper limit of the prescribed age.

8. That the assurance by the Opp. Party No. 2 that the applicant will be accommodated in the next vacancy was fictitious. Moreover the applicant will become junior to the Basant Kumar. The applicant ought to have been appointed with retrospective effect from the date earlier than the date of Sri Basant Kumar. So the petitioner submitted a representation to the Opposite Party No. 3 claiming his appointment prior to Sri Basant Kumar narrating all the circumstances.

A copy of the representation dated 1.9.1989 is annexed herewith as ANNEXURE No. 2 to this application.

Mangal Singh

(5)

9. That the representation preferred by the applicant dated 1.8.1989 is still pending without any decision.

10. That the petitioner has been discriminated in violation of his fundamental rights guaranteed under Art. 14 and 16 of the Constitution of India. and Sri Basant Kumar who is also in the reserve category and has been below in the merit to the applicant in the same select list has been given appointment while the petitioner has been refused.

5. Grounds of the case for relief with legal provisions;

i. Because the petitioner has a prior claim of appointment over Sri Basant Kumar being higher in the merit of the same selection.

ii. Because the petitioner has been victimised in violation of his fundamental rights guaranteed under Arts. 14 and 16 of the Constitution of India.

iii. Because the petitioner has been deprived of his legal right due to malafide reasons.

6. Details of remedy exhausted;

The applicant declares that he has availed all the remedies available to him under the relevant service rules etc.

Mangal Singh

(6)

(i) The petitioner preferred his last representation dated 1.8.1989 contained as Annexure no. 2 to this application which is still pending.

7. The matter is not previously filed or pending with any other court;

The applicant further declares that he had not previously filed any application, writ petition or suit regarding the matter in respect of this application has been made before any court or any other authority or any other bench of the Tribunal nor any such application, writ petition or suit is pending before any of them.

8. Relief sought;

In view of the facts and grounds mentioned in para 4 & 5 of this application, the applicant prays for following relief;

(A) That the Opposite Parties may be directed to appoint the applicant on the post of LDC in the establishment of Opposite Party No. 2 at Lucknow with effect from the date prior to the appointment of Sri Basant Kumar with all consequential benefits including pay, allowances and arrears arising there of.

(B) That any other and further relief which this Hon'ble Tribunal deems fit and proper may also be awarded in favour of applicant along with cost.

Mangal Singh

(7)

9. Interim order if any prayed for;

X

10. The humble applicant wants oral hearing through his counsel.

11. Particulars of postal order;

Postal order No. 02 409832 Dated 18-1-90
for Rs 50/- only.

VERIFICATION

I, Mangal Singh, Aged about 32 years, Son of Sri Pedeey Lal, Resident of H. No. 72/73 Topkhana Bazar, Dilkusha, Lucknow do hereby verify that the contents of paragraphs 1 to 11 are true to my personal knowledge except para-5 which is true on the basis of legal advice received and that I have not suppressed any material facts.

Application is being provided vide notification No. A-A.T. 11019/44/87 dated 11th October, 1988.

Place: Lucknow

Dated: 18-1-90

Mangal Singh
Signature of the Applicant

A. Anand
Advocate,
Counsel for the Applicant

AIU

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH AT LUCKNOW

O.A.No. of 1990(L)

Mangal Singh

... Applicant

Versus

Union of India & others

... Respondents

Annexure No. 1

Tele Mil; 666

REGISTERED

No. 810126/21/MS/6/EIC(1)

Engineers Branch
Headquarters Central
Command,
Lucknow-226002

Dated: 7th July , 1988

Shri Mangal Singh,
S/O Pearey Lal,
H.No. 72/73, Top Khana Bazar,
P.O. Dilkusha, Lucknow.

DIRECT RECRUITMENT:LDC

1. Reference your application dated 16 May88 addressed to Maj Gen H.S.Sodhi, Chief Engineer and subsequent applications addressed to the Commissioner for SCs and STs and AG's Br, Army Hq.
2. Your name is at serial no. 1 on 'ReserveList' (SC). Serial No. 2 in the list i.e. Shri Basant Kumar (SC) has been appointed as LDC, since you were over-age on 03 May 1987 (our date of birth being 4 May 1957).
3. Since, you were within the prescribed age limit of 30 years on the date of sponsoring the name by the Employment Exchange/at the time of test/interview, approval of the competent authority for relaxation of upper age limit for entry into the Government service will be obtained to give you offer of appointment as and when next vacancy is available.

Sd/-Raghuvinder Lal
Lt. Col.
SO I (Pers)
Chief Engineer

Mangal Singh

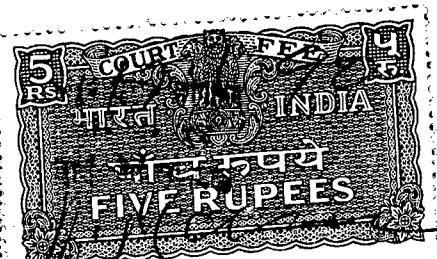
A flight taken
R. Anamika

A10

Before the Central Administrative
 ब अदालत शीमान
 [बादी अपीलान्ट] श्री बादी अपीलान्ट
 प्रतिवादी [रेस्पाडेन्ट]

Tribunal, Lucknow का वकालतनामा

महोदय



बादी (अपीलान्ट)

Mangal Singh

नं० मुकदमा बनाम प्रतिवादी (रेस्पाडेन्ट)
 सन् पेशी की ता० १६ ई०

ऊपर लिखे मुकदमा में अपनी ओर से श्री A. M. Marshall

वं श्री H. K. Chatterjee वकील महोदय
 एडवोकेट

ब अदालत
नं० मुकदमा नं०
ताम सुकदमा
करीकल

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं इस मुकदमा सें वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर सें डिगरी जारी करावे और रूपया लूपया करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारी या अपने हस्ताक्षर से दाखिल करें और तसदीक करे मुकदमा उठावे या कोई रूपया जमा करे या हारी विपक्षी (फरीकसानी) का दाखिल किया हुआ रूपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद से लेवे या पंच नियुक्त करे—वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होमा मैं यह भी स्वीकार करता हूं कि हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूंगा अगर मुकदमा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे।

A. M. Marshall
 & Chatterjee

हस्ताक्षर Mangal Singh

साक्षी (सबाह)
 दिवांक महीना — — — — सन् १६ ई०
 स्वीकृत

AI5

IN THE CON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH AT LUCKNOW

O.A.No. 27 of 1990(L)

Mangal Singh

... Applicant

Versus

Union of India & others

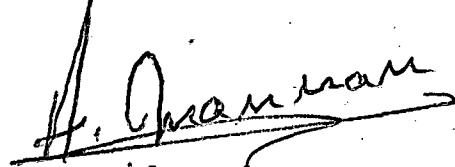
... Respondents

I N D E X

1. Annexure No. 2
Copy of representation dated 1.8.1989

Place: Lucknow

Dated: 18-1-90


A. Khanmam
Advocate,
Counsel for the applicant


Mangal Singh

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH AT LUCKNOW

O.A.No. 22 of 1990(L)

Mangal Singh

... Applicant

Versus

Union of India & others

... Respondents

Annexure No. 2

From,

Mangal Singh, S/o Shri Pearey Lal,
H.No. 72/73, Topkhana Bazar,
Post Box- Dilkusha,
Lucknow Cant- 226002.

To,

Lt. Gen. I.P. Khurana (For Personal Attention)
Engineer-in-chief,
Army Headquarters,
DHQ, PO. New Delhi-II

Appointment Lower Division Clerks in Military
Engineering Services Under Chief Engineer
Central Command/Chief Engineer Lucknow Zone,
Lucknow.

Sir,

1. With due deference I beg to submit to your
benignself that despite my repeated requests to your
good office and other concerned authorities, vide my
applications as stated below, no response has so far
been received by me neither from your HQs nor from
any lower authority. I am, therefore, compelled by
the circumstances and again knock your door. Hence
I am submitting this representation to your goodself
by name with the request that my cause be gone through
personally and necessary orders issued to Chief
Engineer, Central Command, Lucknow/Chief Engineer
Lucknow Zone, Lucknow for my appointment as Lower
Division Clerk in MES.

- (i) Application dated 16 May, 88.
- (ii) Application dated 07 June 88.
- (iii) Application dated 29 June 88.
- (iv) Application dated 06 Aug. 88.
- (v) Application dated 22 Sept. 88.
- (vi) Application dated 26 May 89. (A copy of this
application was also passed on to your HQ
by AG's Br Army Hq, vide their letter No.
68181/Sr-1/0rg4(Civ)(b) dt. 05 June 89)
- (vii) Application dated 29th June, 1989.

Mangal Singh

(RWA)

: 2:

2. It is surprising that I being the SCHEDULED CASTE CANDIDATE who topped on "RESERVE LIST" (SC) as back as 1987 has not so far been offered appointment of Lower Division Clerk by Chief Engineer, Lucknow Zone, Lucknow/Chief Engineer, Central Command, Lucknow inspite of Clear-cut directive from Hon'ble PRIME MINISTER that all reserved vacancies of SC and ST be filled up immediately.

3. The case is however briefed below for your kind consideration and favourable orders at the earliest.

4. I belong to a very poor family of Scheduled Caste (Dhobis) community. I passed my High School Examination in the year 1975 and Intermediate Examination in 1977.

5. I got my name registered in employment exchange for appointment for some suitable post. Accordingly my name was sponsored by the Employment Exchange to Chief Engineer, Lucknow Zone, Lucknow for appointment to the post of Lower Division Clerk.

6. I appeared before the Selection Board on 02 June 87 and was declared successful in written test/interview.

7. After waiting for 11 months when I came to know that certain persons have been recruited, I personally contacted the office of Chief Engineer, Lucknow Zone, Lucknow on 13 May 88. I was told that though I topped in the panel but was not given appointment as I was overage. On the other hand one Shri Basant Kumar, whose name was at sl. no. 4 in the reserve list (SC), was appointed.

8. The reasons as told to me for not appointing me being overage are totally incorrect. My date of birth is 4 July 1957 (04-07-1957). I was within the prescribed age limit of 30 years at the time of sponsoring my name by Employment Exchange to Chief Engineering, Lucknow Zone, Lucknow and written test/interview by the Selection Board. This irregularity was pointed out by me in my application dated 16 May, 88.

9. Chief Engineer, Central Command, Lucknow vide his letter No. 910126/31/MS/6/SIC(1) dated 07 July 88 (Reproduced below for ready reference) however replied to my application dated 16th May, 88, which is not satisfactory.

"1. Reference your application dated 16 May 88 addressed to Maj/Gen Sodhi, Chief Engineer, and subsequent application addressed to the Commissioner for SCS & STs and AG's Br, Army Hq.

2. Your name is at serial No. 1 on "Reserve List (SC). Serial No. 2 in the list i.e. Shri Basant Kumar (SC) has been appointed as LDC, since you were overaged on 03 May 1987 (Your date of birth being 4 May 1957.)

Mangal Singh

(A)

: 3:

3. Since, you were within the prescribed age limit of 30 years on the date of sponsoring the name by the Employment Exchange at the time of test/interview, approval of the competent authority for relaxation of upper age limit for entry into the Government Services will be obtained to give you offer of appointment as and when next vacancy is available.

10. My date of birth as recorded in High School Certificate is 04 July 1957 and not 04 May 1957 as mentioned by the Chief Engineer, Central Command, Lucknow in his letter laid and my name is at sl.no.1 in the select panel. The name of Shri Basant Kumar as serial no. 4 in the Panel and not at sl.no.2. I was within the prescribed age limit of 30 years at the time of test/interview as already explained in para 8 above. As per orders on the subject in the cases of sponsoring their names by the employment exchange and written test/interview by the selection board and became overage subsequently, only formal sanction for relaxation of their upper age limit is required. I have already mentioned names of certain individuals in para 6 of my application dated 6 Aug. 88, for whom sanction for relaxation of their upper age limit was sought for after their appointment in the department. Hence in my case also sanction for relaxation of upper age limit could be obtained after my appointment instead of giving preference to Shri Basant Kumar. Therefore, the action of Chief Engineer, Lucknow Zone, Lucknow/Chief Engineer, Central Command, Lucknow is against the policy and needs investigation. This was also pointed out in my application dated 06 Aug. 89.

Names:-

- (a) Smt. Prabha Dwedi, LDC serving under CE (East) Lucknow. Her sanction for age limit has been granted after 6 years.
- (b) Shri Jagmohan Ciroti, Supdt. B/M Gde II who was appointed by GE, Ramgarh and at present serving in AGEM EAST, Lucknow.
- (c) Shri Ram Singh, Carpenter serving in E90 (Furniture Yard) near GE(WEST) Lucknow.

11. I, therefore, feel that justice has not been done to me. I have been ignored purposely with the intention to give appointment to Shri Basant Kumar who is junior to me in the selected panel. These appears to be some conspiracy against me to do favour to other SC candidate Shri Basant Kumar.

12. I am a very poor and have six family members to support. I am hardly managing the expenses by doing certain private tuition. I am financial very much hard pressed and have committed certain liabilities with the hope that I will get the job soon and will clear all my debts.

13. It is, therefore, fervently requested that my case may kindly be considered favourably and necessary directive and sanction, if any, required be issued to Chief Engineer, Central Command, Lucknow/Chief Engineer, Lucknow Zone, Lucknow for my appointment as Lower Division Clerk in MES and save my family from starvation.

Hoping for any early action and reply.

Dated: 1.8.89

Sd/- Mangal Singh,

A. Mannan

Mangal Singh

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT ALLAHABAD

CIRCUIT BENCH LUCKNOW

M.P. NO.

of 1991 (L)

APPLICATION FOR EXTENSION OF TIME TO FILE

COUNTER AFFIDAVIT

By Respondents

In

D.A. NO. 22 of 1990

Mangal Singh.....Applicant

Versus

Union of India & Others.....Respondents

To,

The Hon'ble Vice Chairman and his companion

members of the aforesaid Tribunal

The applicant/Respondent above named most respectfully
showeth:-

1. That the above case is fixed for ex-party on 13.8.91.
2. That for the facts and circumstances indicated in the accompanying affidavit it will be in the interest of justice if three months further extension is granted for filing this counter-affidavit in the above case.

PRAYER

For the facts and circumstances indicated in the accompanying
in
affidavit it is prayed that the interest of justice this Hon'ble Tribunal
may be gracious enough to grant three months more time to file the
counter-affidavit.

J. Chandra
(Dr Dinesh Chandra)
Counsel for Respondents

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT ALLAHABAD

(P2)

CIRCUIT BENCH LUCKNOW

O.A. No. 22 OF 1990 (L)

Mangal Singh _____ Applicant

Versus

Union of India & Others _____ Respondents

AFFIDAVIT

I, Col L K Ojha, aged about... 35 years, Son of
Shri.... S. K. Ojha....., Col (Pers),
Engineers Branch, HQ Central Command Lucknow do hereby
solemnly affirm and state as under :-

1. That the deponent is well conversant with the facts of the case deposed hereinafter and is filing this affidavit on behalf of the Chief Engineer, HQ Central Command, Lucknow.
2. That the Engineer-in-Chief's Branch, Army HQ, New Delhi have intimated that the case of the applicant, Shri Mangal Singh, has been referred to the Ministry of Defence for release of a vacancy in favour of the applicant and their decision is awaited.
3. That the case of the applicant is being pursued and is likely to take at least three months for the Ministry to communicate its decision.
4. That under the above circumstances it is prayed that the Hon'ble Tribunal will be gracious enough to grant three months more time to file the counter-affidavit in the above case.

Lucknow

Dated:

Verification

I, the above named deponent do hereby verify that the contents of paragraphs.....of this written statement are true to my personal knowledge and those of paras.....are believed by me to be true based on records and as per legal advice of my Counsel. That nothing material fact has been concealed and no part of it is false, so help me God.

Signed and verified this the _____ day of _____, 1991 at Lucknow.
Col (Pers)
Chief Engineer

Lucknow

Dated:

I identify the deponent who has signed before me.

(Advocate)

L K OJHA
Col (Pers)
Chief Engineer
HQ Central Command
Lucknow-226002